

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 107/TT/2018

Coram:

**Shri P.K Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri Indu Shekar Jha**

Date of Order: 22nd January, 2019

Subject : Approval of transmission tariff from COD to 31.03.2019 for communication system for DVC under Expansion/ Up gradation of SCADA/ EMS System of SLDCs of Eastern Region (BSPTCL & DVC) under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

Date of Hearing : 22.1.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Petitioner : Power Grid Corporation of India Limited

Respondent : Damodar Valley Corporation

Parties Present : Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri S. K. Niranjana, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of transmission tariff of the communication system for DVC under Expansion/Up gradation of SCADA/EMS System of SLDCs of Eastern Region (BSPTCL and DVC). He submitted that as per investment approval dated 24.4.2015, the scheduled COD of the instant assets was 23.10.2017 and the asset was put into commercial operation on 10.10.2017. Accordingly, there is no time over-run against the instant assets. All other information like COD letter, RLDC certificate, Auditor certificate for the subject assets has been furnished. The estimated completion cost



of the instant asset is less than the FR approved apportioned cost which is mainly due to the decrease in actual overheads and IDC cost as compared to FR cost. He further submitted that the transmission charges of the instant assets will be borne by DVC.

2. After hearing the petitioner, the Commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief Law

